

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 1st day of October, 2004.

QUORUM : HON. MR. A. K. BHATNAGAR, J.M.

HON. MR. D. R. TIWARI, A.M.

O.A. No. 1125 of 2004

Mohd. Husain, son of Sri Baqridi, aged about 51 years, r/o
Qr.No.131/89 Begampurwa, Kanpur Nagar..... Applicant.
Counsel for applicant : Sri L.M. Singh.

Versus

1. Union of India through the Secretary, Ministry of
Railway, Government of India, New Delhi.
2. The General Manager, North Central Railway, Allahabad
Division, Allahabad.
3. The Divisional Rail Manager, North Central Railway,
Allahabad Division, Allahabad.
4. The Senior Divisional Personnel Officer, N.C. Railway,
Allahabad Division, Allahabad.
5. Basir Beg, Meter/Jeep Driver, Office of the Principal,
CETA, N.C. Railway, Old Station Kanpur Nagar.

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..... Respondents.

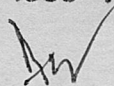
Counsel for respondents : Sri A.K. Gaur.

O R D E R (ORAL)

BY HON. MR. A. K. BHATNAGAR, J.M.

By this O.A. applicant has prayed for a direction to the Respondents to grant promotion to the applicant on the post of Meter/Jeep Driver Gr.I in the pay scale of Rs.4500-7000 from the date when junior to him have been promoted i.e. 7.8.2003 with a further direction to the respondents to make payment of arrears of Meter/Jeep Driver, Gr.I along with 18% interest and all consequential benefits.

2. The applicant is aggrieved by the illegal action of the respondents in not granting promotion to the applicant on the post of vehicle Driver Grade-I inspite of juniors to him have been promoted w.e.f. 19.8.83 in the pay scale of Rs.4500-7000. Counsel for the applicant

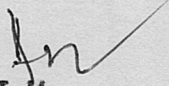


submitted that he has filed a representation on 17.8.2004 (Annexure A-5) which is still lying in the department as undecided. He further submitted that the applicant ^{will be} is satisfied if the representation of the applicant is decided by the respondents within a specified period of time. Counsel for the respondents submitted that this O.A. is pre-mature and the representation filed by the applicant is recent one. However, in the interest of justice we find it appropriate that the representation of the applicant should be decided within a specified period.

3. Accordingly, the O.A. is disposed of at the admission stage itself with a direction to Respondent No.3 i.e. D.R.M., N.C. Railway, Allahabad to decide the representation of the applicant expeditiously by a speaking order preferably within a period of three months from the date of receipt of a copy of this order.

No order as to costs.


A.M.


J.M.

Asthana/